

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9462-9465/2024

(Arising out of impugned final judgment and order dated 10-04-2024 in WPA No. 4011/2024 10-04-2024 in WPA(P) No. 78/2024 10-04-2024 in WPA(P) No. 93/2024 10-04-2024 in WPA(P) No. 104/2024 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

HIGH COURT AT CALCUTTA THROUGH REGISTRAR GENERAL Respondent(s)

(IA No. 98708/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 116708/2024 - INTERVENTION APPLICATION

IA No. 100941/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 116683/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 08-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Jaideep Gupta, Sr. Adv.

Mr. Sanjay Basu, Adv.

Ms. Astha Sharma, AOR

Mr. Nipun Saxena, Adv.

Mr. Amit Bhandari, Adv.

Mr. Srisatya Mohanty, Adv.

Ms. Anju Thomas, Adv.

Mr. Sanjeev Kaushik, Adv.

Ms. Mantika Haryani, Adv.

Mr. Riddhi Bose, Adv.

Mr. Himanshu Chakravarty, Adv.

Ms. Ripul Swati Kumari, Adv.

Mr. Bhanu Mishra, Adv.

Ms. Muskan Surana, Adv.

Ms. Lihzu Shiney Konyak, Adv.

Ms. Soumya Saxena, Adv.

Mr. Archit Adlakha, Adv.

Mr. Aditya Raj Pandey, Adv.

Ms. Pratibha Yadav, Adv.

Mr. Simranjeet Singh Rekhi, Adv.

Mr. Abhijit Pattanaik, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mrs. Aishwarya Bhati, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Ketan Paul, Adv.
Mrs. Chitragda Rastaravara, Adv.
Mr. Rajat Nair, Adv.
Mr. Pratyush Shrivastav, Adv.
Mr. Kritagya Kait, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Anupriya Srivastava, Adv.
Ms. Anuradha Arputham, Adv.

Mr. Arup Banerjee, AOR

Mr. Alakh Alok Srivastava, Caveator-in-person
with Mr. Rishabh Bafna, Adv.

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.

Dr. Menaka Guruswamy, Sr. Adv.
Mr. Udayaditya Banerjee, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. Lavkesh Bhambhani, Adv.
Ms. Suvangana Agarwal, Adv.

Ms. Bansuri Swaraj, Adv.
Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Tejasvi Gupta, Adv.
Mr. Pawan Upadhyay, Adv.
Mr. J. Illayarasi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court.
2. The special leave petition is, accordingly, dismissed.
3. We, however, clarify that any of the observations made in

the impugned order would not influence the CBI in investigating the FIRs impartially.

4. Pending applications along with intervention application stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)